

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 3
IA-1450/ND/2021
(IB)-2721(ND)2019

IN THE MATTER OF:

M/s Straight Edge Contracts Pvt. Ltd. ... Applicant/Petitioner

Vs

M/s Three C Shelters Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 25.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the RP : Mr. Sanjay Bhatt, Advocate

ORDER

IA-1450/ND/2021:

An application filed by Kotak Mahindra Bank seeking direction against the Orris Infrastructure Private Limited and M/s Greenopolis Welfare Association. It is observed that the Resolution Professional needs to be a party to this application in order to clarify the position of the CIRP process and accordingly decide the claim/disbursement to various parties. Learned Counsel for the Applicant makes oral request to allow to serve the Resolution Professional and file amended memo of parties. The request is granted.

Mr. Sanjay, Learned Counsel for Resolution Professional accepts notice. Let the copy be served during the course of the day. Notice to Respondent Nos. 1 & 2.

List on **01.04.2021.**

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

